

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1400 OF 2019
IN
DFR NO. 2202 of 2019

Dated : 5th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

GVK Power (Goindwal Sahib) Limited

.... Appellant(s)

Versus

Punjab State Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Ms. Janmali Manikala
Mr. Cataerine Ayallore

Counsel for the Respondent (s) : Mr. Avinash Menon for R-1
Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan for R-2

ORDER

(IA No. 1400 of 2019 - for condonation of delay)

Heard.

The Applicant/Appellant seeks condonation of delay of 05 days in presentation of the appeal. For the reasons stated in this application, the IA is allowed.

Application is disposed of.

DFR NO. 2202 OF 2019

Admit.

Appearance/objections, if any, shall be filed by the Respondents within six weeks.

List the matter on **22.10.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/mkj

(Justice Manjula Chellur)
Chairperson